



Punjab Government Gazette

EXTRAORDINARY
Published by Authority

CHANDIGARH, TUESDAY, SEPT. 25, 1956

LEGISLATIVE DEPARTMENT

NOTIFICATION

The 25th September, 1956

No. 45-Leg/56.—The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on 21st September, 1956, and is hereby published for general information :—

Punjab Act No. 34 of 1956.

THE PUNJAB MUNICIPAL (TAX VALIDATING) ACT, 1956

AN

ACT

to validate the imposition of certain taxes by Municipal Committees in Punjab.

BE it enacted by the Legislature of the State of Punjab in the Seventh Year of the Republic of India as follows :—

1. This Act may be called the Punjab Municipal (Tax Validating) Act, 1956.

Price : Re 0-2-0

(1259)

Validation
of taxes
imposed by
Municipal
Commit-
tees.

2. Notwithstanding anything contained in the Punjab Municipal Act, 1911, and any judgment, decree or order of Civil Court, the taxes imposed by the Municipal Committees specified in each case in the second column of the Schedule shall be deemed to have been legally imposed with effect from the date so specified in the third column of the Schedule and shall remain in force until repealed or amended by a competent authority.

SCHEDULE

<i>Name of the Municipal Committee</i>	<i>Number and date of notification</i>	<i>Date of enforcement</i>
1. Shahabad, District Karnal.	10633-C-54/65895, dated 29th November, 1954.	10th December, 1954.
2. Rohtak.	4500-C-54/24089, dated 30th April, 1954.	10th June, 1954.

SHAMSHER BAHADUR,
Secretary to Government, Punjab,
Legislative Department.